

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014
APPEAL NO. 284 OF 2014
APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015 AND
APPEAL NO. 42 OF 2016

Dated: 26th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014
APPEAL NO. 284 OF 2014

In the matter of:

Biomass Energy Developers Association & Ors. ...Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. A. Subba Rao for R-2 & 3

Mr. Sri Harsha Peechara
Ms. Vidhi Jain for R-4 & 5

APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015

In the matter of:

M/s The South Indian Sugar Mills Association & Ors. Appellant(s)
Vs.
Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K. V. Mohan
Mr. K.V. Balakrishnan for APERC/R-1

Mr. A. Subba Rao for R-2 & 3

Mrs. D. Bharathi Reddy
Ms. Vidyottma
Ms. Gitanjali N. Sharma for TSERC

Mr. Sri Harsha Peechara
Ms. Vidhi Jain for R-4 & 5

APPEAL NO. 42 OF 2016

In the matter of:

Southern Power Distribution Co. of Andhra Pradesh Ltd. & Anr. ... Appellant(s)
Vs.

Biomass Energy Developers Association & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. A. Subba Rao

Counsel for the Respondent(s) : Mr. K. Gopal Choudhary for R-1

ORDER

The learned counsel, Mr. Subba Rao, appearing for the Respondent Nos. 2 & 3 in Appeal Nos. 250 of 2014 & 284 of 2014 and appearing for the Appellant in Appeal No. 42 of 2016 submitted that, he is filing his written submissions in these matters today. The same may kindly be taken on record. Further, he prays for another two weeks time finally to file his reply in Appeal No. 284 of 2014.

Submissions made by the learned counsel appearing for the Respondent Nos. 2 & 3 in Appeal Nos. 250 of 2014 & 284 of 2014 and appearing for the Appellant in Appeal No. 42 of 2016, as stated above, are placed on record.

Written submissions filed by the learned counsel, Mr. Subba Rao, as stated above, are taken on record. He is also permitted to file his reply in Appeal No. 284 of 2014 by 10.10.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 24.10.2018, after duly serving copy on the other side.

List all these matters for hearing on **30.10.2018**, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member